SCHEDULE II

FORM B - Public Announcement

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF

STATOMAT SPECIAL MACHINES (INDIA) PRIVATE LIMITED

Sl. No	Particulars	Details
1	Name of Corporate Debtor	Statomat Special Machines (India) Private Limited
2	Date of incorporation of Corporate Debtor	01st January 1992
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Mumbai Registration Number – 064675
4	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	CIN: U29299MH1992PTC064675
5	Address of the registered office and principal office (if any) of Corporate Debtor	**Registered Office:** R-719, T.T.C Ind. Area, M.I.D.C, Rabale, Navi Mumbai, Thane – 400701
6	Date of closure of Insolvency Resolution Process	20th March 2026
7	Liquidation commencement date of Corporate Debtor	20th March 2026
8	Name and registration number of the Insolvency Professional acting as Liquidator	**Name**: Shailesh Desai **IBBI Registration No:** IBBI/IPA-001/IP-P00183/2017-18/10362
9	Address and e-mail of the Liquidator, as registered with the Board.	**Address:** 708, Raheja Centre, Nariman Point, Mumbai – 400021, Maharashtra. **Email:** ip10362.desai@gmail.com
10	Address and e-mail to be used for correspondence with the Liquidator	**Address: Headway Resolution and Insolvency Services Pvt. Ltd., 708, Raheja Centre, 7th Floor, Nariman Point, Mumbai – 400021, Maharashtra.** **Email: cirpstatomat@gmail.com**
11	Last Date for submission of claims	**19th April 2026**

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of liquidation of **Statomat Special Machines (India) Private Limited** on 20th March 2026.

The stakeholders of **Statomat Special Machines (India) Private Limited** are hereby called upon to submit their claims with proof on or before **19th April 2026**, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38

SHAILESH BHALCHANDRA DESAI
IBBI/IPA-001/
IP-P00183/
2017-18/10362
INSOLVENCY PROFESSIONAL

Date: 23rd March 2026
Place: Mumbai

Shailesh Desai
IBBI/IPA-001/IP-P00183/2017-18/10362